

----- Original Message -----

From: **Sabrish Surender** <sabu.saba@gmail.com>

Date: Aug 21, 2019 10:25:14 AM

Subject: Comments on the draft Regulation

To: arvind@traf.gov.in, sumeet@traf.gov.in

Dear Shri Arvind Kumar, Advisor (B&CS), TRAI,

I am writing this mail, with reference to the Draft (Second Amendment) to The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations 2017 dated 9th August, 2019.

I Sabrish Surender, as a subscriber of the Tata DTH & other OTT services hereby welcome this very innovative move to democratize the channel selection process, where I see the following benefits:

- It will create an eco system that will be more open and transparent
- Consumers like me are now dependent on the distributor's own channel of web and mobile applications for viewing/modifying subscription & this can be avoided
- A lack of a standard interface and lack of usability of such apps is really constraining subscribers like me from making the right choices & this constraint can be remove
- This move would eventually pave the way for fairness and equality for the subscribers as the 3rd parties, will find ways to make this information consumable by the subscribers

Overall a very good and welcome initiative by Trai. I am in favour of this amendment 100%.

Regards-
Sabrish